

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 421/MP/2025

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking directions to the Respondents for payment of outstanding Late Payment Surcharge on account of the delayed payment of monthly bills raised by the Petitioner in terms of the PPA dated 1.4.2013 and the PSA dated 18.2.2016.

Petitioner : SEIL Energy India Ltd.

Respondent : TGPCC and 2 ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, SEIL
Shri Akshat Jain, Advocate, SEIL
Shri Sayan Ghosh, Advocate, SEIL
Shri Milind Nigudkar, SEIL
Ms. Swapna Seshadri, Advocate, TGPCC
Ms. Aishwarya Subrimani., Advocate, TGPCC
Shri Vaibhav Sharma., Advocate, TGPCC

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner, while referring to the written submissions circulated during the hearing, advanced detailed oral arguments.

2. Learned counsel for the Respondent, TGPCC, also advanced their arguments, followed by the rejoinder submissions made on behalf of the Petitioner. Learned counsel for the Respondent, TGPCC, requested time to file written submissions.

3. The Commission, after hearing the parties at length, permitted the parties to file their written submissions on or before **24.7.2026**, after serving a copy on the other party. Subject to this, an order in the matter was reserved.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

